Central Adminisrative Tribunal Principal Bench

R.A.No.187/2003 M.A.No.1378/2003 in O.A.No.609/2000



Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 2nd day of July, 2003

Dr. Y.C.Arya

... Applicant

Vs.

Indian Council of Agriculture
Research and Anr.

Respondents

O R D E R(By Circulation)

By Shri Shanker Raju, M(J):

The present RA is directed against the order passed on 24.4.2002 in OA 609/2000 directing the respondents to pay to the applicant the interest less the interest paid on the entire amount deposited in the GPF shown to his credit upto 30.4.1996 from the arrears of revision of pay from 1989 onwards, and an interest at the rate of 12% w.e.f. 1.5.1996 till the realisation was also accorded.

- 2. The present RA has been filed on 24.6.2003 along with an MA for condonation of delay, interalia, stating that the Review Petition was drafted immediately and received back, after duly signed by the Department, on 27.11.2002. It is stated that earlier Advocate left the draft on account of her fracture. Subsequently, she is being relinquished the office, there has been a delay.
- 3. Having regard to the aforesaid, I do not find any justification to condone the delay. Respondents were very much aware about the decision as early as May, 2002. Yet, after taking more than a

year to file the present RA which shown their callousness and the contention put forth that the respondents have sent the singed draft on 27.11.2002 is not reflected either from the application for review or from the affidavit signed which are sent only on 30.5.2003.

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4. In the result, finding no good ground to condone the delay, MA is dismissed. Accordingly, RA is also dismissed as barred by limitation. No costs.

(Shanker Raju) Member(J)

/rao/